

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV: (Special Bench)**

32. C.P. (IB)/761(MB)2023

CORAM:

SHRISANJIV DUTT
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **09.07.2024**

Name of the Party: Icici Bank Limited
 Vs.
 Sachin Sadashiv Deshmukh

Section 95(1)of Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Gopalakrishnan, Ld. Counsel for the Applicant/Financial Creditor present through virtual mode. Adv. Vinita Shetty, Ld. Counsel for the Respondent/Personal Guarantor present through virtual mode.
2. Ld. Counsel for the Personal Guarantor appeared, and he has denied the receipt of the demand notice and petition.
3. Ld. Counsel for the Financial Creditor seeks time to file proof of service regarding the demand notice and petition. Time granted.
4. Post this matter on. **19.08.2024** for further consideration.

Sd/-

SANJIV DUTT
Member (Technical)
(FRK)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)